BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH
AT NEW DELHI

ORIGINAL APPLICATION NO. 1359 OF 2023

IN THE MATTER OF:-
PRAMOD KUMAR PANDEY ..... APPLICANT

VERSUS

STATE OF U.P. & ORS. .... RESPONDENTS

INDEX

SL. NO.	PARTICULARS	PAGES
1.	Reply/ Response Affidavit on behalf of Respondent No.2/ U.P. Pollution Control Board.	1-7
3	ANNEXURE-1 True copy of the Insprction Report.Dated 02.04.2025	7-11
3	ANNEXURE-2 True copy of the Insprction Report.Dated 30.07.2025	12=29

NEW DELHI:
DATED: 06.08.2025

(PRADEEP MISRA & DALEEP DHYANI)
Counsel for the Respondent UPPCB
138 New Lawyers' Chambebr,
Supreme Court of India
(M): 9810252518
New Delhi – 110001
Email ID: pradeepmisra@yahoo.com

INDIA NON JUDICIAL

Government of Uttar Pradesh

IN-UP26736648663651X

e-Stamp

ACC Name-Ram Newaj Pandey
ACC Code-UP14474004
ACC Address-Civil Court,Gorakhpur
Mobile-8574825031,Licence No.-135/24
Signature.....

Certificate No.	:	IN-UP26736648663651X
Certificate Issued Date	:	08-Jul-2025 10:36 AM
Account Reference	:	NEWIMPACC (SV)/ up14474004/ GORAKHPUR SADAR/ UP-GRK
Unique Doc. Reference	:	SUBIN-UPUP14474004511273173379 51X
Purchased by	:	ASHUTOSH CHAUHAN SO LATE SHRI RATAN SINGH CHAUHAN
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	ASHUTOSH CHAUHAN SO LATE SHRI RATAN SINGH CHAUHAN
Second Party	:	Not Applicable
Stamp Duty Paid By	:	ASHUTOSH CHAUHAN SO LATE SHRI RATAN SINGH CHAUHAN
Stamp Duty Amount(Rs.)	:	10 (Ten only)

Girijesh Kumar Gupta
NOTARY
NOTARIAL GORAKHPUR NOTARIAL

Please write or type below this line

NOTARY
Girjesh Kumar Gupta
Civil Court Gorakhpur
H.O. Gorakhpur
Regd No 17/43/2000
GOVT. OF UTTAR PRADESH (INDIA)

Girijesh Kumar Gupta
NOTARY

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1359 OF 2024

IN THE MATTER OF:
PRAMOD KUMAR PANDEY **... APPLICANT**

VERSUS

STATE OF U.P. **...RESPONDENTS**

RESPONSE ON BEHALF OF RESPONDENT, UTTAR PRADESH POLLUTION CONTROL BOARD.

I, Ashutosh Chauhan, S/o. Late Shri Ratan Singh Chauhan, aged about 45 years, Regional Officer, U.P. Pollution Control Board, Gorakhpur, U.P., do hereby solemnly affirm and declare as under:

NOTARY Girijesh Kumar Gupta Civil Court Gorakhpur H.O. Gorakhpur Regd No. 17(43)/2000 GOVT. OF UTTAR PRADESH (INDIA)

1. That I in the capacity above noted am conversant with the facts and record of the present case, hence competent to swear this affidavit.

2. That the above noted matter came up for hearing on 11.12.2024 when this Hon'ble Tribunal has passed the following order:

"XXXX

Girijesh Kumar Gupta NOTARY

"3. It is also the allegation that the brick kiln is located in the garden area and in support of his allegation the applicant has referred to the revenue document on page 65. In respect of the emission from the brick kiln, he has relied upon the photographs filed from page 66 onwards. He has also referred to the document on page 95 in support of the plea that the brick kiln is involved in illegal mining. Submission of Counsel for the Applicant is that though various complaints were made to the authorities, no action has been taken, and CPCB had also repeatedly sought a report from the State Pollution Control Board in respect of the illegal operation of the brick kiln but no such report was submitted.

4. Issue Notice to the Respondents for filing their response by way of affidavit."

NOTARY Girijesh Kumar Gupta Civil Court Gorakhpur H.O. Gorakhpur Regd No 17(43)/2000 GOVT. OF UTTAR PRADESH (INDIA)

3. That in compliance of the said order present affidavit is being filed.

4. That an inspection of the premises of Respondent No. 6, M/s. Pandey Brick Kiln Industry was done by the Regional Office of U.P. Pollution Control Board on 01.04.2025.

5. That the said brick kiln was established in the year 2001 and No Objection Certificate was issued on 05.10.2001. At that time the brick kiln was established as per the bylaws of Zila

Girijesh Kumar Gupta NOTARY GORAKHPUR

Parishad. There was no abadi in 200 meters radius of the brick kiln.

6. That now at the distance of 150 meters, 10 houses of Bariyarpur Tola are established and thereafter at a distance of 350 meters village Bariyarpur and 550 meters, primary school Chakdaha Baluana is situated. The brick kiln has been established on oval shape and production of 20,000 bricks per day is done. About 3.2 tons coal is used every day. Stack of 27 meters high has been installed and gravity settling chambers have been made. For monitoring, porthole platform and stairs have been installed.

7. That at the time of inspection no hazardous waste like spent organic solvent, oil residue, petcoke, filter press cake, plastic rubber and leather waste was found to be used nor has any such hazardous waste been found stored in the premises. The brick kiln has been issued Consent to Operate on 23.12.2023 which is valid till 31.07.2025.

8. That monitoring of the flue gases have been got done by M/s. Geo Green Testing Laboratory, Lucknow and emission has been found within norms. True copy of inspection report dated 02.04.2025 is being enclosed herewith and marked as **Annexure-1**.

9. That further in compliance of the order dated 07.04.2025 passed by this Hon'ble Tribunal, in the present matter, the

NOTARY Girijesh Kumar Gupta Civil Court Gorakhpur H.O. Gorakhpur Regd. No. 17423/2004 GOVT. OF UTTAR PRADESH (INDIA)

Girijesh Kumar Gupta NOTARY

officials of the UPPCB have undertaken the inspection of the brick kiln in question on 30.07.2025. During the course of inspection the said brick kiln found closed during off-season. True copy of inspection report dated 30.07.2025 is being enclosed herewith and marked as **Annexure-2**.

10. That the latitude and longitude of the brick kiln in question are 26.477623 and 83.87293, respectively. The present boundaries of the brick kiln in question in all four directions from the Chimney are as follows:

- At about 510 meters in the Southern-eastern side of the brick kiln there is abadi of 150 thereafter on 530 meters distance there is Primary School, Chakdaha.

- To the West of the brick kiln, at a distance about 65 meters from the chimney Bhangraj Tola is situated, with an estimated abadi of about 20 (3 houses). Thereafter at a distance about 400 meters, village-Jethhasi situated with an estimated abadi of about 250 and in the same direction, at a distance of about 1 km. is Banwaha Tola is situated with an estimated abadi of 500.

- To the Southern side of the brick kiln at a distance about 150 meters a village-Prabhu Tola is situated with an estimated population of about 30 (5 houses).

NOTARY Girijesh Kumar Gupta Civil Court Gorakhpur H.O. Gorakhpur Regd No 17/431/2000 GOVT. OF UTTAR PRADESH INDIA

Girijesh Kumar Gupta NOTARY GORAKHPUR

- To the North of the brick kiln, at a distance about 700 meters Dubey Tola is situated with an estimated abadi of about 200. Then at a distance of about 880 meters Banraha Tola with an estimated abadi of about 125 is situated. Then at a distance of about 870 meters a Composite School Banraha is situated. In the same direction at a distance of about 1.5 km., is an Ayurvedic Health Centre found in a dilapidated condition, which is closed from the last 6-7 years.

- At a distance of about 1 km. in the North-West direction of the brick kiln, an orchard of Mango and Mahua trees is situated having estimated area of about 3 acres.

11. That it is further stated that the Consent to Operate issued to brick kiln was valid till 31.07.2025, wherefore the brick kiln has applied for renewal of Consent to Operate for 5 years through OCMMS portal on 30.07.2025, which is under consideration. A copy of the online application is being annexed as annexure no.-4 to the inspection report dated 30.07.2025, contained as annexure no.-2 of this affidavit.

12. That at a time of inspection it is informed by the representative of the brick kiln that an amount of Rs. 1,17,999/- has been deposited in respect of soil mining for year 2024-25 vide letter dated 28.10.2024 of the Directorate of Geology and Mining, Uttar Pradesh, which is valid from 28.10.2024 to 30.09.2025. A copy of the letter dated

28.10.2024 is being annexed as annexure no.-5 to the inspection report dated 30.07.2025, contained as annexure No. 2 of this affidavit.

13. That it is also worthwhile to mention here that the brick kiln in question has submitted an affidavit before the UPPCB with oath that prior to operating of the brick kiln in the season 2025-2026, they have converted the same in Zig-Zag System. A copy of the said affidavit is being annexed as annexure no.-7 to the inspection report dated 30.07.2025, contained as annexure no.-2 of this affidavit.

The above facts are being placed for kind consideration of this Hon'ble Tribunal.

DEPONENT

VERIFICATION:

I, the abovenamed deponent, do hereby verify that the contents of above affidavit are true to my knowledge derived from official record. No part of the same is false and nothing has been concealed therefrom.

VERIFIED ON THIS THE 4 DAY OF AUGUST, 2025 AT GORAKHPUR.

DEPONENT

1787/25

Ashutosh Chauhan

Girijesh Kumar Gupta
Advocate
4/8/25
RN UP2989/88

ग्राम-पर्यावरण क्षेत्रीय कार्यालय दूरभाष-273937

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

गोरखपुर

संदर्भ संख्या 1454/NOC-60/2001/5 दिनांक 5-10-2001

सेवा में,

मेसर्स डिग्री चन्द्र पाण्डेय बी0के0ओर्ड्ट मठरा

ग्राम-वरियारपुर (जेठहसी) पो0-बड़हरा

जनपद-देवरिया (उ0प्र0)

विषय : पर्यावरणीय प्रदूषण की दृष्टि से/नई इकाई की स्थापना हेतु/~~कार्यरत इकाई की उत्पादन क्षमता में विस्तार/संयंत्रों के नवीनीकरण हेतु~~ अनापत्ति प्रमाण-पत्र निर्गमन।

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक 17.9.2001 का संदर्भ लें आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालक के साथ सशर्त अनापत्ति की जाती है।

१- अनापत्ति प्रमाण-पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

(क) स्थल : ग्राम-वरियारपुर (जेठहसी)
आराजी नं0-2487, 2467, 2468,
तहसील-सदर
जनपद-देवरिया (उ0प्र0)

(ख) उत्पादन : 30,000 ईंट प्रतिदिन।

Scanned with OKEN Scanner

(ग) मुख्य कच्चे माल : मिट्टी + बालू: 90 मीट्रिक टन प्रतिदिन

पानी: 30 किलो प्रतिदिन ।

(घ) औद्योगिक उत्प्रवाह की मात्रा : शून्य

(ङ) प्रयुक्त ईंधन : कोयला: 4-8 मीट्रिक टन प्रतिदिन

उपयुक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण-पत्र प्राप्त करना आवश्यक होगा ।

२- उद्योग में सभी आवश्यक यंत्र, संयंत्र, हरित पट्टिका, उत्प्रवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियन्त्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरंतर प्रेषित करें ।

३- उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियम के अन्तर्गत सहमति प्राप्त न कर लें । जल एवं वायु सहमति प्राप्त करने हेतु इकाई में उत्पादन प्रारम्भ करने की तिथि से कम से कम २ माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य में अवश्य ही जमा कर दिया जाए । यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है ।

४- उद्योग में परीक्षण उत्पादन के पूर्व इस कार्यालय द्वारा इकाई का निरीक्षण सुनियोजित किया जाय ।

Scanned with OKEN Scanner

५- घरेलू उत्प्रवाह, जिसकी मात्रा ..... से अधिक नहीं होगी। सेप्टिक टैंक एवं सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धीकृत कर निस्तारित किया जाए।

६- प्रदूषण नियन्त्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिए दिए गए आदेश की प्रति इस कार्यालय में दिनांक ..... तक अवश्य प्रस्तुत की जाए।

एक माह

७- घरेलू प्रयोजन से जनित उत्प्रवाह के शुद्धिकरण हेतु सेप्टिक टैंक व सोक पिट की स्थापना की जायेगी।

८- आप द्वारा सस्पेंडेड मैटर कण को उत्सर्जन हेतु एस० पी० एम० नियंत्रण प्राविधान के रूप में ट्रैंच एवं चिमनी के माध्यम से ग्रेविटी सेटलिंग चैम्बर की स्थापना उत्पादन प्रारम्भ करने से पूर्व कर ली जायेगी।

९- आप द्वारा यह सुनिश्चित किया जाय कि भट्ठेके संचालन की व्यवस्था में चिमनी से जनित उत्सर्जन में एस०पी०एम० का सान्द्रण ..... मिग्रा/नार्मल घनमीटर से कम रहे। जिससे परिवेशीय वायु गुणवत्ता में प्रदूषणकारी परिचालकों की मात्रा बोर्ड मानकों के अनुरूप रह सके।

१०- दुर्घटना की स्थिति में बचाव हेतु स्थान पर प्रारम्भिक चिकित्सा की व्यवस्था की जाय।

११- आप द्वारा उत्पादन करने से पूर्व बोर्ड से सहमति (वायु) प्राप्त कर ली जाये।

१२- भट्ठे की स्थापना इस प्रकार की जाय जिससे भट्ठे से आम के बागों का क्षेत्रफल एवं दूरी तथा आबादी आदि की दूरी जिला परिषद की गाइड लाइन के अनुरुप रहे। उक्त के अतिक्रमण किये जाने की दशा में आपका अनापत्ति प्रमाण-पत्र स्वत: निरस्त हो जायेगा।

१३- आप द्वारा जिला परिषद ..... द्वारा प्राप्त लाइसेन्स की प्रति एक माह में इस कार्यालय को प्रेषित की जाये। देवरिया

१४- भट्ठे की स्थापना एवं संचालन से उत्पन्न जन शिकायतें प्राप्त होने पर उसकी पुष्टि किये जाने की दशा में यह आदेश निरस्त किया जा सकता है।

कृपया नोट करें कि उपरोक्त में से किसी का अतिक्रमण किये जाने की स्थिति में यह अनापत्ति प्रमाण-पत्र निरस्त कर दिया जायेगा।

Scanned with OKEN Scanner

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं संतोषजनक अनुपालक न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उनके द्वारा इस कार्यालय में दिनांक ..... तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

एक माह

भवदीय

(डा० जी० एन० गर्ग)
क्षेत्रीय अधिकारी

पृष्ठांकन सं०

तद दिनांक

प्रतिलिपि :-

१ .....

उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित

२ महाप्रबन्धक जिला उद्योग केन्द्र ..... को सूचनार्थ एवम् अग्रिम कार्यवाही हेतु प्रेषित।

३ .....

४ .....

29.5
क्षेत्रीय अधिकारी

Scanned with OKEN Scanner

संलग्नक -02 12

ग्राम–पर्यावरण

दूरभाष: 2273937

क्षेत्रीय कार्यालय,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
गोरखपुर।

संदर्भ संख्या: 2015/सी0-125/ई0 ना/2012/13 पंजीकृत दिनांक 01-2-12

सेवा में,

मेसर्स अनन्त कुमार पाण्डेय ईंट भट्ठा (पूर्वनाम–डिग्रीचन्द्र पाण्डेय बी0के0ओ0),
ग्राम–बरियारपुर जेठहसी, पोस्ट–बडहरावाबू, तहसील– देवरिया,
जनपद–देवरिया

विषय: वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत सहमति के सम्बंध में।

महोदय,

उपरोक्त विषय के संदर्भ में कृपया आप अपने आवेदन पत्र दिनांक 17.10.2011 का अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और आपको सशर्त सहमति आदेश संख्या 430 .....सहमति (वायु) आदेश/2012.....दिनांक 01-2-12 को संलग्न किया जा रहा है। आपका ध्यान कमांक 1, 3,4,6 से 9, 11 से 20 जो नीचे वर्णित है, आकर्षित किया जाता है।

1. सहमति में दिये गये विभिन्न शर्तों एवं नीचे दिये गये विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।

2. .....के0वी0ए0 क्षमता के डी0जी0 सेट से संलग्न चिमनी की उँचाई भूतल/भवन छत से ....मीटर उँचा किया जाये।

3. फ्लू गैस, प्रकिया उत्सर्जन तथा वायु गुणता की अनुश्रवण आख्या इस पत्र प्राप्ति के एक माह के अन्दर प्रेषित करना सुनिश्चित करें।

4. वायु प्रदूषण नियंत्रण हेतु व्यवस्था जैसे: ग्रेविटी सेटलिंग चैम्बर का प्राविधान, संचालन एवं रख–रखाव इस प्रकार किया जाये, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हों।

5. इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाइन, कार्यक्षमता सम्बंधी आख्या एवं अपने उद्योग का ले–आउट प्लान प्रेषित करना सुनिश्चित करें।

6. आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायुमण्डल की गुणता मानकों के अनुरूप रहें।

7. उचित मात्रा में वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चित करें।

8. यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिए ही मान्य है।

9. आपके उद्योग की आडिट की हुई वर्ष 2010–11 की बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (अचल सम्पत्ति + वर्तमान सम्पत्ति – वर्तमान देनदारियाँ) का सत्यापन प्रमाण पत्र प्रेषित करने के निर्देश दिये जाते हैं, जिससे कि आपके द्वारा देय सहमति शुल्क की जाँच की जा सके।

10. ईंधन का प्रयोग उत्पादन प्रकिया अथवा प्रकिया हेतु नहीं किया जायेगा।

11. आपको उपकर अधिनियम 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बंध में प्रति भेजने की सलाह दी जाती है।

2/–

12. पर्यावरण एवं वन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा जारी अधिसूचना संख्या 176(ई).दिनांक02.04.96 (यथासंशोधित) में वर्णित प्राविधानों का अनुपालन किया जाये।

13. ईट भट्ठे को आगामी सत्र में उत्पादन कार्य प्रारम्भ होने के एक माह के अन्दर गैसीय उत्सर्जन की अनुश्रवण आख्या तथा सहमति आदेश निर्गमन की तिथि से एक माह के अन्दर अद्यतन आडिटेड बैलेन्स शीट प्रेषित करे।

14. ईट भट्ठे के संचालन से वायु प्रदूषण फैलने की शिकायत प्राप्त होने तथा जॉचोपरान्त शिकायत सही पाये जाने की दशा में बोर्ड द्वारा जारी सहमति (वायु) आदेश तत्काल प्रभाव से वापस ले लिया जायेगा।

15. ईट भट्ठे से फैलने वाले वायु प्रदूषण की रोकथाम हेतु स्थापित वायु प्रदूषण नियंत्रण व्यवस्था जैसे: प्रेविटी सेटलिंग चैम्बर इत्यादि का कार्यक्षमता प्रमाण पत्र विषय विशेषज्ञ से प्राप्तकर प्रति वर्ष सीजन में राज्य बोर्ड को प्रेषित किया जाना अनिवार्य है अन्यथा राज्य बोर्ड द्वारा जारी सहमति आदेश वापस ले लिया जायेगा।

16. गैसीय उत्सर्जन की जॉच हेतु उपयुक्त एवं सुरक्षित सैम्पलिंग पोर्ट, प्लेटफार्म एवं सीढ़ी की स्थापना सुनिश्चित की जाये।

17. सहमति (वायु) आदेश निर्गमन की तिथि से तीन माह के भीतर सम्बन्धित जिले की जिला पंचायत द्वारा जारी नवीनतम लाइसेंस तथा जिलाधिकारी कार्यालय से जारी खनन अनुज्ञा पत्र एवं अन्य सम्बन्धित विभागों से प्राप्त अनुमति की छायाप्रति राज्य बोर्ड को प्रेषित किया जाना अनिवार्य है अन्यथा राज्य बोर्ड द्वारा जारी सहमति आदेश वापस ले लिया जायेगा।

18. उद्योग स्थल का भू–प्रयोग 143 जेड.ए. के अन्तर्गत सक्षम अधिकारी से औद्योगिक प्रयोजन हेतु परिवर्तित कराकर तीन माह के भीतर प्रेषित किया जाये।

19. बोर्ड द्वारा निर्गत अनापत्ति प्रमाण पत्र में लगायी गयी शर्तों का संतोषजनक अनुपालन न किये जाने की दशा में राज्य बोर्ड द्वारा जारी सहमति आदेश वापस लिया जा सकता है।

20. आपका ईट भट्टा स्थल जनपद–कुशीनगर में मैत्रेय परियोजना के अन्तर्गत आच्छादित क्षेत्र में स्थित है। मैत्रेय परियोजना के अन्तर्गत उ0प्र0 शासन द्वारा जारी शासनादेश संख्या (1)/55–पर्या/2004 दिनांक 15.04.2004 एवं उक्त के अन्तर्गत जारी अन्य आदेश/निर्देश का पूर्णतया पालन किया जायेगा।

इस सहमति में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी, उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने के लिये जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

भवदीय

1/12/2012

(इं0 कौशल किशोर)
क्षेत्रीय अधिकारी

संलग्नक: उपरोक्तानुसार।

पृ0स0 एव दिनांक– उपरोक्त।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त–6), उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, लखनउ।
2. प्रभारी अधिकारी (खनन), देवरिया।
3. अपर मुख्य अधिकारी, जिला पंचायत, देवरिया ।

1/12/2012

क्षेत्रीय अधिकारी
O/C

दूरभाष : 0551–2273937
फैक्स : 0551–2273937

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

महादेव झारखण्डी, आवास विकास कालोनी,
देवरिया रोड,कूड़ाघाट,
गोरखपुर–273008

सहमति आदेश–पत्र

संख्या 430/सी(गो)/2012 दिनॉक 01-2-12

विषय :सहमति मेसर्स अनन्त कुमार पाण्डेय ईट भट्ठा (पूर्वनाम–डिग्रीचन्द्र पाण्डेय बी0के0ओ0) , ग्राम–बरियारपुर जेठहसी, पोस्ट–बडहराबाबू, तहसील– देवरिया, जनपद–देवरिया को वायु (प्रदूषण निवारण तथा नियंत्रण)अधिनियम,1981(यथा संशोधित) की धारा 21/22 के अन्तर्गत।

संदर्भ : आवेदन संख्या शून्य दिनांक : 17.10.2011

1. वायु अधिनियम, 1981 के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मेसर्स अनन्त कुमार पाण्डेय ईट भट्ठा (पूर्वनाम–डिग्रीचन्द्र पाण्डेय बी0के0ओ0) , ग्राम–बरियारपुर जेठहसी, पोस्ट–बडहराबाबू, तहसील– देवरिया, जनपद–देवरिया को अपने संयन्त्रों से संलग्नक में वर्णित शर्तो के अनुरूप वायुमण्डल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।

2. यह सहमति दिनॉक 17.10.2011से 31.12.2012(इकतीस दिसम्बर सन् दो हजार बारह) तक की अवधि तक मान्य हैं।

3. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तो के होते हुए भी, उत्तर प्रदेश नियंत्रण बोर्ड, गोरखपुर वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21 (6) में तथा इसके संशोधित अधिनियम, 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

उत्तर प्रदेश प्रदूषण नियत्रण बोर्ड हेतु अथवा अधिकृत।

अनुलग्नक : संलग्नक
(सहमति शर्तें)

1/2/2012
(इं0 कौशल किशोर)
क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
गोरखपुर

सलग्नक आदेश सं0..... दिनांक.....

सहमति शर्तें

1. फ्लू गैस की प्रतिघण्टा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नहीं होना चाहिए।

	सम्बद्ध चिमनी
(i)	ईट भट्ठे से सम्बद्ध चिमनी की ऊँचाई भूतल से 27.0 मीटर ऊँची रखी जाए।
(ii)	.....
(iii)	.....
(iv)	.....
(v)	.....

2. वायु मण्डल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा बोर्ड मानकों के अनुरूप हों।

(i)	सस्पैन्डेड पार्टिकुलेट मैटर (एस0पी0एम0)	750 मिलीग्राम प्रतिनार्मल घन मीटर
(ii)	मेटल डस्ट (आयरन, जिंक, कापर आदि)	.....
(iii)	हाइड्रोजन, सल्फर ट्राई आक्साइड, सल्फेट मिस्ट	.....
(iv)	सल्फर डाई आक्साइड	पी0पी0एम0
(v)	कार्बन मोनोआक्साइड	.....
(vi)	हाइड्रोकार्बन	.....
(vii)	अमोनिया	.....
(viii)	फ्लोरीन	.....
(ix)	मरकैप्टेन	.....

3. समय–समय पर बोर्ड द्वारा निर्धारित अन्य प्राचालकों की मात्रा भी मानकों के अनुरूप हों।

4. बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियन्त्रण एवं अनुश्रवण हेतु संयन्त्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।

5. बोर्ड के निर्देशों के अनुरूप ही उद्योग द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवं अनुरूप न पाये गये हों) किया जा सकता है।

6. बिन्दु 4.5 एवं 7 में इंगित नियन्त्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में, इकाई में रखा जाए।

7. इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाए।

8. सहमति आदेश निर्गत किये जाने की दिनांक के एक माह के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किये जाने की सम्पूर्ण व्यवस्था की जाए। उत्सर्जन का अनुश्रवण नियमित रूप से किया जाए एवं इसकी मासिक आख्या बोर्ड में जमा की जाए।

9. (अ) उपरोक्त सन्दर्भित सहमति शर्तो का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाय एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के दो माह के भीतर प्रस्तुत किया जाए।

(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की शर्तो का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया

संलग्नक – 03

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

197124/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/DEORIA/2023 **Date: 23/12/2023**

To,

M/s

MS PANDEY ENT UDYOG OLD NAME ANNANT KUMAR PANDEY INT UDYOG

Vill.-Jethasi Badahra Babu, Bariyarpur, Ta.- Sadar, Distt.- Deoria,DEORIA,274001

Application Id-23619548

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MS PANDEY ENT UDYOG OLD NAME ANNANT KUMAR PANDEY INT UDYOG** located at **Vill.-Jethasi Badahra Babu, Bariyarpur, Ta.- Sadar, Distt.- Deoria,DEORIA,274001**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS PANDEY ENT UDYOG OLD NAME ANNANT KUMAR PANDEY INT UDYOG **granted for the period from 23/12/2023 to 31/07/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Bricks- 20000/Day	20000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.
In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Chimney	Wood/Coal	01	Particulate Matter	27 Mtr.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	27 Mtr.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-

compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for existing source of emission and production of 20,000 bricks/day in name of MS PANDEY ENT UDYOG OLD NAME ANNANT KUMAR PANDEY INT UDYOG situated at Arazi no.- 2467, 2468 and 2487 in Vill.-Jethasi Badahra Babu, Bariyarpur, Ta.- Sadar, Distt.-Deoria.
2. You are hereby directed for sending a copy of latest audited balance sheet consisting of details of investment in terms of fixed assets, current assets and current liabilities.
3. Minimum 20% bio-briquette shall be used in place of coal as a fuel.
4. Solid waste generated from the brick kiln shall be disposed off in such a manner that river, surface water sources or ground water should not be polluted.
5. Proper arrangements/steps should be made by brick kiln for suppression of dust from moving area around the main brick kiln (i.e. brick soling/pavement, water sprinkling etc.).

6. The brick kiln shall ensure conversion of natural draft to induced draft brick kiln(with Rectangular kiln shape and ZIG-ZAG brick setting) at the earliest in compliance of directions issued by CPCB vide letter no. IPC-V(SSI)/Brick Kiln/2017 dated 27/06/2017.
7. Proper arrangement should be made by the brick kiln for controlling the accumulation of fine dust.
8. Brick kiln shall make monitoring arrangement platform/port hole/ladder attached to stack as per CPCB emission regulation part-III before started next season of brick kiln.
9. You are hereby directed to send, stack & ambient monitoring report from NABL Laboratory within one month from the issue of this letter.
10. Brick kiln shall ensure adequate plantation for development of green belt around the periphery of the brick kiln.
11. Brick kiln shall obtain prior approval from the Board before making modifications in production capacity/manufacturing process.
12. Brick kiln shall abide by the directions given by Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board, State Pollution Control Board, MoEF & C.C. for protection and safeguard of Environment from time to time.
13. Brick Kiln will not use spent organic solvent, oily residue, pet coke, filter press cake, plastic, rubber, leather cutting as fuel.
14. Brick Kiln should install lighting Arrestor as per the PWD norms or any other standard design for the brick kiln to avoid the damage to stack caused due to lighting attack.
15. The brick kiln should regularly operate and maintain Air Pollution Control System (APCS), So that it may meet stipulated emission standards.
16. Brick kiln shall provide permission to this office issued by Zila Panchayat & Mining Department within 02 months from date of issue of this consent to operate.
17. Brick kiln shall be operated in such a manner that Ambient Air quality should not be adversely affect.
18. Brick kiln shall comply the provision of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981.
19. Brick kiln shall comply the provision of E.P. Act, 1986 and as amended.
20. This C.T.O. will be cancelled or revoked if any valid complaint received to this office against the Brick kiln unit.

Anil Kumar Sharma
Digitally signed by Anil Kumar Sharma
Date: 2023.12.23 19:19:39 +05'30'
Regional Officer

Copy to:

CEO 6 : UPPCB, Lucknow.

Anil Kumar Sharma
Digitally signed by Anil Kumar Sharma
Date: 2023.12.23 19:19:55 +05'30'
Regional Officer

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Application No : 33082320

FORM 1
CONSOLIDATED CONSENT & AUTHORIZATION

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution)Act ,1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,

MS PANDEY ENT UDYOG OLD NAME
ANNANT KUMAR PANDEY INT UDYOG, Vill.-
Jethasi Badahra Babu, Bariyarpur, Ta.- Sadar, Distt.-
Deoria,DEORIA,274001
City:DEORIA
Block:Deoria
District:DEORIA

Dated
30/07/2025

To ,
The Member Secretary,
U. P. Pollution Control Board,
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

ANIL KUMAR PANDEY for a period upto 5 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I /We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

Accompaniments:-

1. Stack and chamber photos (Attached)
2. Stack report (Attached)
3. Old Certificate (Attached)
4. Document.. (Attached)
5. Balance sheet Or CA Certificate (Attached)

Yours faithfully,

Signature

Name of the applicant: ANIL KUMAR PANDEY

Address of the Applicant: Vill.- Jethasi Badahra Babu, Bariyarpur, Ta.- Sadar, Distt.- Deoria

ANNEXURE TO FORM

New Outlet

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7.	Is the industry/factory for which application is made closed on Sunday/Holiday	Yes
8.	State working days per year and working season for the industry/factory	Jan to Dec
9.	a) Number of workers attending the factory shift wise &/ or per day :	52
	b) Number of workers residing in the premises :	52

10. For local bodies only:-
    a) Present population : -
    b) Population covered under regular sewer facilities : -
    c) population having septic tank/Soak pit facilities : -
    d) Population covered by conservancy latrines : -
11. For Industries Only:-

A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
Water, Coal, Mud	Mud	3.0 Metric Tonnes/Day	Manufacturing of Bricks

Fuel Details:-

Fuel	Consumption

B. Give the list Products and By Product Details

Product Name	Quantity (Metric Tonnes/month)
Brick- 20000/day	20000

ByProduct Name	Licence Qty	Installed Qty
No by Product	0.0	0.0

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity (Metric Tonnes/month)

Section A

12. State daily quantity of water utilized :

Source Consumption	Quantity (KL/D)

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity (KL/D)

(B) State how measurement of rate and quantity are carried out: -

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a)Is domestic effluent allowed to get mixed in industrial effluents? Yes

(b)If yes, state ratio Domestic

16. (a)Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief -

(b)Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes

(c)If approved, furnish the authority (Two certified copies to be sent)

(d)If any effluent from any shop/ shops toxic? If so volume of this effluent -

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)

18. State the area of land used for
(a)Above in Hectares -

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode

संलग्नक-05 Application No.- 315524250009

भूतत्व एवं खनिकर्म निदेशालय उत्तर प्रदेश

DIRECTORATE OF GEOLOGY AND MINING UTTAR PRADESH

Supplementary Brick Kiln Certificate

This is to certify that ***ANIL KUMAR PANDEY*** resident of- VILL BARIYARPUR JETHAHSI POST BABU BADAHRA DIST DE **GSTN - 09BAHPP2074F1ZM** is Proprietor/Partner of Brick kiln **PANDEY ENT UDYOG** Located at District - **Deoria,** Tehsil - **Deoria,** Village - **bariyar pur,** Gata - **2467,2468** Number of Paya- **17**, Brick Kiln Type- **Simple** has submitted amount **₹ 117999** as Total Fee inclusive of Application Fee, Regulating Fee and Palothan Soil fee for Brick kiln session **2024-2025** by challan number ***3500/01/JS62803*** Dated - **28/10/2024**

To be considered as a Certificate of depositing regulating Fee on Brick Earth and valid for transportation and storage of Brick Earth and Palothan Soil. As per Government of UP notification dated 30.10.2023, the amended rule 3(1) of UPMCCR-2021 is as follows "For the purpose of the rule digging or extraction of ordinary clay, ordinary earth for making bricks and pottery shall not be treated as mining operation. provided that pit created by such digging or extraction shall not be deeper then two meters"

As per the Application by the Owner of Brick kiln, Brick Earth digging will be done from

क्रम संख्या	जनपद	तहसील	ग्राम	भू-स्वामी का नाम	गाटा संख्या:	क्षेत्रफल (हे०):
1	Deoria	Deoria	bariyar pur	KANHAIYA LAL	2366	0.0280
2	Deoria	Deoria	bariyar pur	BHOLA	1038	0.1450
3	Deoria	Deoria	Jadpura	JHINGUR CHAUHAN	2399	1.6500
4	Deoria	Deoria	bariyar pur	NAJABUN KHATUN	2596	1.0960
5	Deoria	Deoria	bariyar pur	MURTIJA	2437	0.2548
6	Deoria	Deoria	bariyar pur	KANHAIYA LAL	1487	1.8450

Issuing Date : 28/10/2024

Valid Till : 30/09/2025

This Certificate has been Digitally issued. It has been Downloaded by the applicant from Departmental portal

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

Signature IN-UP68151735368851X
ACC Name - BABLU KUMAR
ACC Code - UP14625804
ACC Address - Collectrate Campus, Deoria
Mobile No - 9140186098
Licence No - 259
Tehsil - Deoria, District Deoria (U.P.)

Certificate No.	:	IN-UP68151735368851X
Certificate Issued Date	:	31-Jul-2025 03:35 PM
Account Reference	:	NEWIMPACC (SV)/ up14625804/ DEORIA SADAR/ UP-DRA
Unique Doc. Reference	:	SUBIN-UPUP14625804339588963792 44X
Purchased by	:	ANIL KUMAR PANDEY SO LATE DIGARI CHAND PANDEY
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	ANIL KUMAR PANDEY SO LATE DIGARI CHAND PANDEY
Second Party	:	Not Applicable
Stamp Duty Paid By	:	ANIL KUMAR PANDEY SO LATE DIGARI CHAND PANDEY
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY NOTARIAL NOTARIAL GOVT.

Please write or type below this line

शपथ पत्र

समक्ष– श्रीमान् क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, गोरखपुर।

1. यह कि मैं शपथकर्ता बहलफ बयान करता हूं कि मैं अनिल कुमार पाण्डेय पुत्र स्वर्गीय डिग्री चंद पाण्डेय प्रोपराइटर मेसर्स पाण्डेय ईट उद्योग पता बडहरा बाबू, बरियारपुर जेठहसी तहसील सदर जनपद देवरिया उ०प्र० का निवासी हूं।
2. यह कि मैं शपथकर्ता बहलफ बयान करता हूं कि मेरे द्वारा ईट भट्ठा मेसर्स पाण्डेय ईट उद्योग, पता बडहरा बाबू, बरियारपुर जेठहसी तहसील सदर जनपद देवरिया उ०प्र० का संचालन किया जाता है। जिसकी आपके कार्यालय द्वारा सहमति जल/वायु दिनांक 31.07.2025 तक प्राप्त है।
3. यह कि मैं शपथकर्ता बहलफ बयान करता हूं कि मेरे द्वारा संचालन वर्ष 2025–2026 में अपने ईट भट्ठा को संचालन से पूर्व (फरवरी माह 2026) के पहले जिग–जैग तकनीक (आयताकार आकार वाली प्राकृतिक/प्रेरित ड्राफ्ट) आधारित में रूपांतरित कर लिया जाएगा के पश्चात मेरे द्वारा ईट भट्ठे का संचालन किया जाएगा।
4. यह कि उपरोक्त पैरा 1 से पैरा 3 तक की सभी बाते सत्य एवं सहीं है इसमें कोई बात ग़लत नहीं है, ईश्वर मेरी मदद करें।

अनिल कुमार पाण्डेय
शपथकर्ता

NOTARY Prem Nath Pandey (R.No. 19/51/2001) Distt. Court DEORIA (U.P.) GOVT. OF U.P. 31.7.25

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

ANIL KUMAR PANDEY SO LATE DIGARI CHAND PANDEY ANIL KUMAR PANDEY SO LATE DIGARI CHAND PANDEY ANIL KUMAR PANDEY SO LATE DIGARI CHAND PANDEY ANIL KUMAR PANDEY SO LATE DIGARI CHAND PANDEY

Scanned with OKEN Scanner

आनंद कुमार पाण्डेय

31.7.25

NOTARY
(Prem Nath Pandey)
(R. No. 39 (51) /2001)
Distt. Court
DEORIA (U.P.)
GOVT. OF U.P.

31.7.25

9221 31.7.25 A.M./P.M.
Date
Have Administered Oath To Shri
Identified by Shri
I Have Satisfied By
Examining The Deponent He
Understands the Contents of affidavit
Explained to him

PREM NATH PANDEY
Advocate
Notary, Deoria

31.7.25

Scanned with OKEN Scanner

GEOGREEN TESTING LABORATORY

AN ISO 9001:2015, OHSAS : 2007 Certified Laboratory
Laboratory : C 1/20, Viraj Khand, Gomti Nagar Lucknow - 226010 (U.P.)
Phone : +91 9415215163, 9161202020 Email : geogreen.tl@gmail.com
Website : www.geogreen.in

TEST REPORT

(Stack Emission)

Issue Date : -21.03.2025

Format No. GTL/SF/57

Sample Code No.	GTL-ST-0091/G	**Sampling Location:**	Brick kiln
Report No.:	SAQ21032024-0091/G	**Sample Collected By**	GTL Team
Sample Drawn On	18/03/2025	**Analysis Duration**	18.03.2025– 21.03.2025
Sample Receive On	18/03/2025	**Equipment Use**	Stack Sampler VSSI
Sampling Protocol	As per CPCB Guideline	**Duration Of Sampling**	42 min.
Project Name	M/s Pandey Ent Udyog Vill.-Jethasi Badahra Babu, Bariyarpur, Ta.- Sadar, Deoria, Uttar Pradesh.-274001		

DETAILS OF STACK

Stack Attached To	Brick kiln Vertical	**Attached APCS**	Natural draft
Fuel & Quantity Used	Coal	**Stack Height Above Ground**	32.0 meter
Type of Production	20000/Day	**Stack Height at Sampling port**	12.19 meter
Material of Construction	Bricks	**Normal Operating Schedule**	As per requirement

PHYSICAL OBSERVATION

Ambient Temperature	22.4 °C	**DG Set Temperature**	199.8 °C
Velocity Of Fuel Gas	5.59 m/s	**Sampling Flow Rate Of SPM**	21.5 LPM
Sampling Flow Rate Of Gases	1.5 LPM	**Total Volume of air sampled**	561.4 Ltr

RESULT

S.N	Parameter	Units	Observe Value	Test Method Used	Standards as GSR 143(E)
1	Particulate Matter at 12%	mg/Nm^3	181.4	IS:1255(part -1)	250
2	O_2	%	13.6	-	-
3	CO_2	%	8.9	-	-

NOTE:

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/ legal purpose.
3. The test samples will be disposed off after two 15 days from the date of issue of test report, unless until specified by the customer.

***End of Report ***

Prepared by

Review by

For Geogreen Testing Laboratory
Dr. Vijay Kumar Mishra
Quality Manager
(Authorized Signatory)

GEOGREEN TESTING LABORATORY

AN ISO 9001:2015, OHSAS : 2007 Certified Laboratory
Laboratory : C 1/20, Viraj Khand, Gomti Nagar Lucknow - 226010 (U.P.)
Phone : +91 9415215163, 9161202020 Email : geogreen.tl@gmail.com
Website : www.geogreen.in

TEST REPORT

(Ambient Air)

Sample Code No.: GTL-AA-0091/H **Report No.: AAQ-21032025-0091/H** **Issue Date-21.03.2025**

Format No. GTL/SF/55

Sample plan / Procedure No.:	GTL-P-16	**Environment Condition :**	Weather Clear
Condition of the Sample:	Ok	**Sample Drawn by:**	GTL Team
Average Flow Rate of SPM (m^3/min.):	1.2	**Average Flow Rate of Gases (lpm):**	0.5
Sample Drawn on	17.03.2025-18.03.2025	**Sample Received :**	18.03.2025
Sample Quantity:	30+30 ml	**Analysis Duration:**	18.03.2025– 21.03.2025
Sampling Location:	On Site	**Ambient Temperature :**	22°C
Project Name:	M/s Pandey Ent Udyog Vill.-Jethasi Badahra Babu, Bariyarpur, Ta.- Sadar, Deoria, Uttar Pradesh.-274001		

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment.

Results

S. No	Parameter	Units	Results	Test Method used	Limit as per Environment (Protection) Act
1.	PM_{10}	$\mu g/m^3$	85.7	IS – 5182 (Part 23)	100 $\mu g/m^3$
2.	$PM_{2.5}$	$\mu g/m^3$	41.6	Volume-1 CPCB	60 $\mu g/m^3$
3.	SO_2	$\mu g/m^3$	13.0	IS – 5182 (PART-2)	80 $\mu g/m^3$
4.	NO_2	$\mu g/m^3$	23.4	IS – 5182 (PART-6)	80 $\mu g/m^3$

NOTE:

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/ legal purpose.
3. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

End of Report

Prepared by

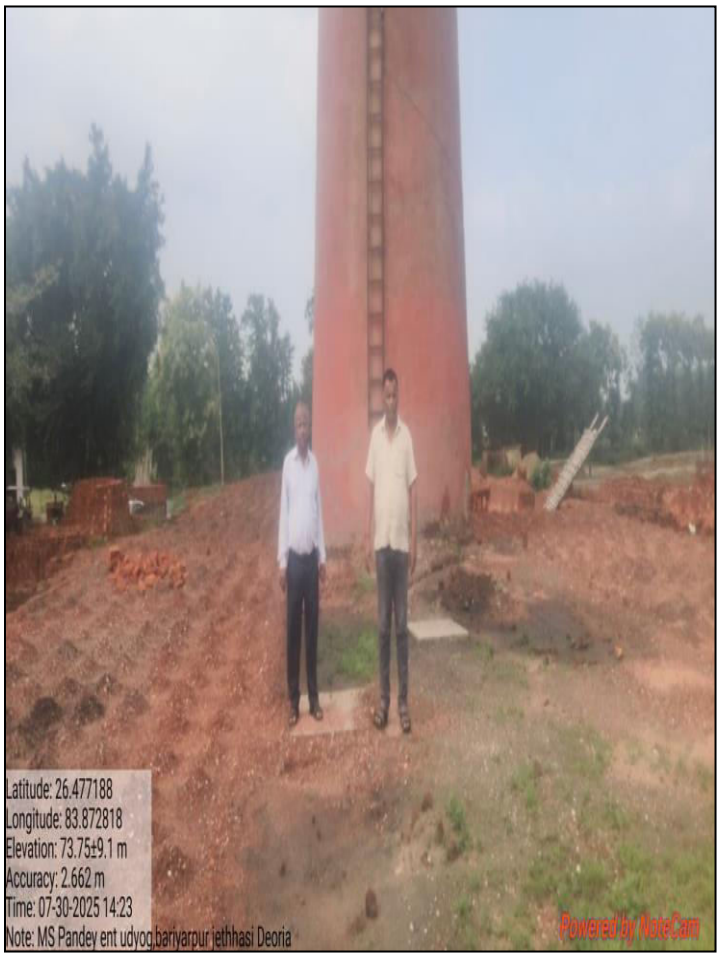
Review by

For Geogreen Testing Laboratory
Dr. Vijay Kumar Mishra
Quality Manager
(Authorized Signatory)

Latitude: 26.477185
Longitude: 83.872814
Elevation: 73.75±8.8 m
Accuracy: 3.609 m
Time: 07-30-2025 14:23
Note: MS Pandey ent udyog,bariyarpur jethhasi Deoria
Powered by NoteCam

Latitude: 26.477185
Longitude: 83.872814
Elevation: 73.75±8.8 m
Accuracy: 3.609 m
Time: 07-30-2025 14:23
Note: MS Pandey ent udyog,bariyarpur jethhasi Deoria
Powered by NoteCam

Latitude: 26.477209
Longitude: 83.872778
Elevation: 78.15±9.5 m
Accuracy: 6.581 m
Time: 07-30-2025 14:20
Note: MS Pandey ent udyog,bariyarpur jethhasi Deoria
Powered by NoteCam


Latitude: 26.477188
Longitude: 83.872818
Elevation: 73.75±9.1 m
Accuracy: 2.662 m
Time: 07-30-2025 14:23
Note: MS Pandey ent udyog,bariyarpur jethhasi Deoria
Powered by NoteCam